

keeping these powers out of this area so that no new tension develops or no nuclear powers abuse this area.

SHRI HEM BARUA : Is it not a proposal ?

SHRI SURENDRA PAL SINGH : No proposal has come and no proposal is likely to come from Indonesia.

SHRI HEM BARUA : What our Ambassador has said is that Dr. Adam Malik has made certain suggestions. He has got a statement from our Ambassador in Indonesia. That suggestion might be taken as a proposal or whatever that might be. Whether it is a proposal or a suggestion, let us not try to do hair-splitting between these two words. How far has this Government studied this suggestion and what is the conclusion arrived at by the Government after studying that suggestion ?

SHRI SURENDRA PAL SINGH : This Government's policy regard joint defence pact is very well known to the House. We are against such pacts because we feel that a military pact has a snow-balling effect, i.e., one pact leads to another pact. We are against it. The ultimate responsibility of defending our shores and our country depends on us and it is up to us to strengthen our navy and other armed forces.

SHRI DINKAR DESAI (Kanara) : The reply given by the hon. Minister is very unsatisfactory. It seems that they have not taken up this question very seriously. Today the point is this. Next year, i.e., in 1970, the British Government is going to withdraw their forces from Singapore. Then the vacuum will be complete. At the other end, the great powers, the Soviet Union and the U. S. A., are manoeuvring together to fill the vacuum. This has come in so many papers. India is the biggest country in South-East Asia. But we are keeping quiet and are following Indonesia to take the initiative in the matter. He says that Indonesia has written; he also says that there is no proposal. It is all confusing. As the biggest country in this area, India should take the initiative in this matter, not for a pact, but for a co-operative policy of defending the Indian Ocean and controlling

the Indian Ocean. If this is not done, India will incur a bad name in the world. Then everybody will say that India is afraid of incurring the displeasure of the great powers because we have mortgaged our country in a way with the great powers by borrowing heavily from them for our Five-Year Plans and that is why we have lost a lot of our independence. If we do not take the initiative, this impression will be created all over the world that India being the biggest country in this area is not taking the initiative because it is afraid of incurring the displeasure of the great powers. Where is our real independence? That is why, my question would be this. If Indonesia has not taken any initiative, so much the better; let India take the initiative in the matter and do something. It is no use the Minister saying that it is our duty to defend the Indian Ocean. There is also the Chinese menace of sending submarines to the Indian Ocean. This has come in so many papers. My question is whether India will take an active initiative. The initiative must be taken by India..... (*Interruptions*) to defend the Indian Ocean. I want a specific answer to this.

SHRI SURENDRA PAL SINGH : I agree with the hon Member that after the British withdrawal if some powers enter this area to fill the so-called vacuum, naturally some kind of a danger will come on the scene. We do not want any other power to come here. It is for that very purpose and in order to persuade these power to leave this area alone as an area of peace that we are making joint efforts. I do not know what more the hon. Member wants. Does the hon Member want that India should go and fill the vacuum ?

12.41 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF THE INDIAN INSTITUTE OF TECHNOLOGY, DELHI.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SMT. JAHANARA JAIPAL SINGH): On behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table :

- (1) A copy of the Certified Accounts the Indian Institute of Technology,

[Shrimati Jahanara Jaipal Singh]

Delhi, for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of technology Act, 1961.

- (2) A statement showing reasons for delay in laying the above document. [Placed in Library. See No. LT-974/69]

DELHI MOTOR VEHICLES (FIRST AMENDMENT) RULES

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH) :
I beg to lay on the Table a copy of the
Delhi Motor Vehicles (First Amendment)
Rules, 1969 (Hindi and English versions)
published in Notification No. F. 3 (34)/68-69
in Delhi Gazette, dated the 3rd April, 1969,
under sub-section (3) of section 133 of the
Motor Vehicles Act, 1939. [Placed in Library.
See No. LT-975/69.]

**NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT, 1955**

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE
COMMUNITY DEVELOPMENT AND
CO-OPERATION (SHRI ANNASAHIB
SHINDE): I beg to lay on the Table a copy
each of the following Notifications under
sub-section (6) of section 3 of the Essential
Commodities Act, 1955:

- (1) G. S. R. 917 (Hindi and English versions) published in Gazette of India, dated the 1st April, 1969 making certain amendment to Notification No. G. S. R. 914, dated the 10th June, 1966. [Placed in Library. See No. L T-976/69].
- (2) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1969, published in Notification No. S. O. 835 in Gazette of India, dated the 1st March, 1969. [Placed in Library. See No. LT-976/69].

SHRI S. M. BANERJEE (Kanpur) :
The Delhi, Meerut and Bulandshahr Milk
and Milk Products Control Order, 1969,
published in Notification No. S. O. 835 in
Gazette of India dated the 1st March 1969
has been promulgated. My submission is
that when these orders were issued by the
Central Government prohibiting that no-
body should make 'koa' and milk products
with a view to save milk, there is neither
milk available nor 'koa.' I am only saying
that they should have consulted the parlia-
ment. I consulted the Members of the
Metropolitan Council. Even the Jana Sangh
administration in Delhi is not consulted.

MR. SPEAKER : All right. Sweets must
be made available. You are showing the
way now. Now 'Koa' will be discussed on
the floor of the House, not the business of
the House.

श्री कंबरलाल गुप्त (दिल्ली सदर) : श्रीम
पर भी पाबन्दी लगा दी गई है। उस पर तो
पाबन्दी नहीं होनी चाहिए।

**NOTIFICATIONS UNDER ALL INDIA
SERVICES ACT**

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH) : On
behalf of Shri Vidya Charan Sukla I beg
to lay on the Table:

- (1) A copy each of the following Noti-
fications under sub-section (2) of
section 3 of the All India Services
Act, 1951:
 - (i) The Indian Police Service (Pay)
First Amendment Rules, 1969,
published in Notification No.
G. S. R. 975 in Gazette of India,
dated the 19th April, 1969.
 - (ii) The Indian Police Service (Re-
cruitment) Amendment Rules,
1969 published in Notification
No. G. S. R. 976 in Gazette of
India, dated the 19th April, 1969.
[Placed in Library. See No. LT-
977/69].